

**TARIFF FILING FORMS (TRANSMISSION &
COMMUNICATION SYSTEM)
FOR DETERMINATION OF TARIFF**

PART-III

Annexure-I

INDEX

PART-III

**Checklist of Forms and other information/ documents for tariff filing for
Transmission System& Communication System**

Form No.	Title of Tariff Filing Forms (Transmission& Communication System)	Tick
FORM- 1	Summary of Tariff	
FORM- 1A	Summary of Asset level cost	
FORM-2	Details of Transmission Lines and Substations and Communication System covered in the project scope and O&M for instant asset	
FORM-3	Normative parameters considered for tariff computations	
FORM- 4	Abstract of existing transmission assets/elements under project, Determination of Effective COD and Weighted Average Life for single AFC for the project as whole.	
FORM- 4A	Statement of Capital cost	
FORM- 4B	Statement of Capital Works in Progress	
FORM- 4C	Abstract of Capital Cost Estimates and Schedule of Commissioning for the New Project/Element	
FORM-5	Element wise Break-up of Project/ Asset/ Element Cost for Transmission System or Communication System	
FORM-5A	Break-up of Construction/Supply/Service packages	
FORM-5B	Details of all the assets covered in the project	
FORM- 6	Actual Cash Expenditure and Financial Package up to COD	
FORM- 7	Statement of Additional Capitalisation after COD	
FORM- 7A	Financing of Additional Capitalisation	
FORM- 7B	Statement of Additional Capitalisation during five year before the end of the useful life of the project.	
FORM- 8	Calculation of Return on Equity	
FORM-8A	Details of Foreign Equity	
FORM-9	Details of Allocation of corporate loans to various transmission elements	
FORM-9A	Details of Project Specific Loans	
FORM-9B	Details of Foreign loans	
FORM-9C	Calculation of Weighted Average Rate of Interest on Actual Loans	
FORM-9D	Loans in Foreign Currency	
FORM-9E	Calculation of Interest on Normative Loan	
FORM- 10	Calculation of Depreciation Rate on original project cost	

Form No.	Title of Tariff Filing Forms (Transmission& Communication System)	Tick
FORM- 10A	Statement of Depreciation	
FORM- 10B	Statement of De-capitalisation	
FORM- 11	Calculation of Interest on Working Capital	
FORM- 12	Details of time over run	
FORM- 12A	Incidental Expenditure during Construction	
FORM- 12B	Calculation of IDC & Financing Charges	
FORM- 13	Details of Initial spares	
FORM- 14	Non-Tariff Income	
FORM- 15	Summary of issue involved in the petition	
FORM A	Summary of Capital Cost & Annual Fixed Cost (AFC) Claimed for ALL the assets covered in the present petition.	
Other Information/ Documents		
S. No.	Information/Document	Tick
1	Certificate of incorporation, Certificate for Commencement of Business, Memorandum of Association, & Articles of Association (For New Project(s) setup by a company making tariff application for the first time to CERC)	
2	Region wise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & Annexure for the new Transmission System & Communication System for the relevant years.	
3	Copies of relevant loan Agreements	
4	Copies of the approval of Competent Authority for the Capital Cost and Financial package.	
5	Copies of the Equity participation agreements and necessary approval for the foreign equity.	
6	Copies of the BPTA/TSA/PPA with the beneficiaries, if any	
7	Detailed note giving reasons of cost and time over run, if applicable. List of supporting documents to be submitted: <ul style="list-style-type: none"> a. Detailed Project Report b. CPM Analysis c. PERT Chart and Bar Chart d. Justification for cost and time Overrun 	
8	Transmission Licensee shall submit copy of Cost Audit Report along with cost accounting records, cost details, statements, schedules etc. for the transmission system as submitted to the Govt. of India for first two years i.e. 2024-25 and 2025-26 at the time of mid-term true-up in 2026-27 and for balance period of tariff period 2024-29 at the time of final	

Form No.	Title of Tariff Filing Forms (Transmission& Communication System)	Tick
	true-up in 2029-30. In case of initial tariff filing the latest available Cost Audit Report should be furnished.	
9.	BBMB is maintaining the records as per the relevant applicable Acts. Formats specified herein may not be suitable to the available information with BBMB. BBMB may modify formats suitably as per available information to them for submission of required information for tariff purpose.	
10.	Any other relevant information, (Please specify)	

Note 1: Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excel format) and any other information submitted has to be uploaded in the e-filing website and shall also be furnished in pen drive/flash drive.

Summary of Tariff

Name of the Transmission Assets _____

S. No.	Particulars	Form No.	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7	8
1	Depreciation						
2	Interest on Loan						
3	Return on Equity						
4	Interest on Working Capital						
5	O & M Expenses						
	Total AFC						

Note: This Form is a summary form and the Data to this from should flow from other base forms.

(Petitioner)

Summary of Asset Level Cost

Name of the Transmission Assets _____

(Amount in Rs. Lakh)

A) Summary of Capital Cost, Means of Finance of the Asset									
Particular	i) AppORTioned Approved Cost		ii) Summary of Actual / Projected Capital Cost						
	as per IA	As per RCE	As on COD/01-04- 2024	2024-25 (Actual/Pr ojected)	2025-26 (Actual/Pr ojected)	2026-27 (Actual/Pr ojected)	2027-28 (Actual/Pr ojected)	2028-29 (Actual/Pr ojected)	As on 31.03.202 9
Land (Freehold Land)									
Land (Leasehold)									
Building & Civil Works									
Transmission Line									
Sub-Station									
PLCC									
Total Capital Cost as per Books									
Less: Liability									
Add: Discharge of liability									
Total Capital Cost									
Equity									
Debt									

Note: This Form is a summary form and the Data to this form should flow from other base forms.

Details of Transmission Lines, Substations and Communication System covered in the project scope and O&M for instant asset

Name of the Transmission Asset: _____

1. Transmission Lines:

S. No.	Name of Line	Type of Line AC/HV DC	S/C or D/C	No. of Sub- Conductors	Voltage Level kV	Line Bays	Line Reactor (Including Switchable Reactor)	Line length km	Date of Commercial Operation	Covered in the present Petition	
										Yes/No	If No, Petition No.
1											
2											
3											
-											
-											

Summary:

O& M Expenses for the Transmission lines covered in the instant petition	2024-25	2025-26	2026-27	2027-28	2028-29
Normative rate of O&M as per Regulation (Rupees in Lakh)					
Length in km					
O&M Claimed (Rupees in Lakh)					

2. Substations:

S. No.	Name of Sub-station	Type of Substation (Greenfield/Brownfield)/GIS/HVDC terminal/HVDC Back to Back	Voltage level kV	No. of transformers / Reactors/SVC etc. (with capacity)*	No. of Bays				MVA/MVAr Capacity				Date of Commercial operation	Covered in the present Petition	
					765 kV	400kV	220 kV	132 kV & Below	765 kV	400 kV	220 kV	132 kV & Below		Yes /No	If No, Petition No.
1															
2															
3															
-															
-															

Summary:

O& M Expenses for the Substations covered in the instant petition	2024-25	2025-26	2026-27	2027-28	2028-29
Normative rate of O&M as per Regulation (Rupees in Lakh)*					
No. of units					
O&M Claimed (Rupees in Lakh)					

Note 1. Number of bays is inclusive of line bays, ICT bays, reactor bays etc. Each ICT bays, line bays, reactor bays shall be considered separately for purpose of O&M expenses.

2. The MVA Capacity shall exclude the capacity of reactor, FSE, Stat Com

3. O&M expenses for Transmission Licensees whose transmission assets are located solely in NE Region (including Sikkim), States of Uttarakhand, Himachal Pradesh, the Union Territories of Jammu and Kashmir and Ladakh, district of Darjeeling of West Bengal shall be worked out by multiplying 1.50 to the normative O&M expenses

3. Communication System:

S. No.	Name of Communication System	Type of Communication System - Communication System under ULDC/ SCADA/WAMS/Fibre Optic Communication System/RTU/PABX/PMU etc	Length of OPGW links	No. of RTU	No. of PMU	Date of Commercial operation	Capital Cost upto Cutoff date(Original Project cost)	Covered in the present Petition	
								Yes/No	If No, Petition No.
1									
2									
3									
-									

Summary

O& M Expenses for the Communication System covered in the instant petition	2024-25	2025-26	2026-27	2027-28	2028-29
Original Project Cost / Asset related to the communication system					
O&M expenses as per regulations (2% of Original Project Cost)					
Actual O&M Expense (Rupees in Lakh)*					

Note: 1. The O&M expenses as per regulation shall be worked on based on estimated project cost.

2. Expenses in case of U-NMS shall be allowed on actual basis after due prudence check.

*The actual O&M expenses to be provided at the time of true up.

4) Summary of O&M Expenses claim

(Rupees in Lakh)

S. No	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
	A) Normative O&M					
1	Transmission line					
2	Substation					
3	Communication System					
	Total Normative O&M					
	B) O&M Claimed under Regulation 35 (3)(C)					
1	Security Expenses					
2	Actual Capital Spare consumed ¹					
3	Insurance Premium Paid ²					
	Total O&M					

Note: The security expenses and Capital Spares are to be submitted on estimated basis for the purpose of O&M expenses. In case of additional security deployed, the petitioner shall indicate the same. The actual security and Capital Spares expenses to be provided at the time of true up.

1. List of Capital Spares to be provided at the time of truing up. Further, no Capital Spares individually costing upto Rs. 10 lakh shall be claimed.
2. At the time of determination of tariff Insurance Premium shall be estimated which shall be subject to truing up on the basis of actuals.

(Petitioner)

Normative Parameters considered for Tariff Computation

Name of the Transmission Assets _____

Year Ending March

Particulars	Unit	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Base Rate of Return on Equity	%						
Base Rate of Return on Equity on Additional Capitalization after Cut-off Date ¹	%						
Tax Rate	%						
Effective Tax Rate ²	%						
Target Availability	%						
Normative O&M per km	Rs. Lakh						
Normative O&M per Bay	Rs. Lakh						
Normative O&M per MVA	Rs. Lakh						
Spares for WC as % of O&M	%						
Receivables in Days for WC	Days						
Reference Rate as on first day of financial year ³	%						
Lapsed life as on 01.04.2024 and beginning of every year(in completed years)	No. of years						

1. The additional capitalization to be equivalent to one year MCLR+350 bps subject to a ceiling of 14.00% in accordance with first Proviso to Regulation 30(3).

2. To be supported by necessary documents and calculations. Effective tax rate is to be computed in accordance with Regulation 31.

3. For Tariff Petition, it should be 1.4.2024, while for True-up Petition, it should be 1st April of the respective financial years.

(Petitioner)

Abstract of existing transmission assets/elements under project, Determination of Effective COD and Weighted Average Life for single AFC for the project as whole

Name of the Transmission Project: _____

(Amount in Rs. Lakh)

A) Details of All the Asset Covered under the Scope of the Project						
Asset No. & Asset Name description	Actual COD	COD considered for Tariff	Effective COD for the project as whole (Refer C)	Weighted Average useful life of the project (Refer D)	Lapsed useful Life of the project as on 01-04-2024 (Refer E)	Balance useful Life of the Project as on 01.04.2024 (Refer E)

B) Details as on 01-04-2024 for determination of Single Tariff for the Projects Commissioned prior to 01.04.2024						
Particulars as on 31-03-2024 after true up of 2019-24 period.	Asset 1	Asset 2	Asset 3	Asset 4	and so on	Total as on 01.04.2024 for the project as whole
a	b	c	d	e	f	g=(b+c+d+e+f)
Capital Cost as on 31.03.2024						
Cumulative Depreciation as on 31-03-2024						
Debt Equity Ratio as on 31.03.2024						
Gross Equity for Normative ROE as on 31.03.2024						
Gross Loan as on 31.03.2024						
Cumulative Re-payment of Loan as on 31.03.2024						

C) Computation of Effective COD for determining lapsed useful life of the project as whole.

Asset No.	Asset 1	Asset 2	Asset 3	Asset 4	and so on	Total
a	b	c	d	e	f	$g=(b+c+d+e+f)$
1) Actual COD of the Asset.						
2) COD considered for tariff purpose (i)						
3) No. of days between the COD of the asset considered for tariff and the COD of the Project (ii)&(iii)						
4) True up Capital Cost as on 31-03-2024 (in Lakh)						
5) Weight of the Cost of an asset (in %) (iv)						
6) Weighted days = (3x5)						
7) Effective COD = (i.e. COD of the Project - Total Weighted days)						

Note:

i) COD of the Asset considered for tariff: This normally refers the actual COD of the project. In case commission had admitted clubbing of the assets if any in previous tariff period, then the COD considered for such clubbed asses for tariff purpose has to be considered here (eg. Notional COD)

ii) No. of days from the COD of the Project: It refers the distance between the COD considered for tariff for the individual Asset and the COD of the Project. This has been computed by (COD of the project - COD of the individual asset)

iii) COD of the Project = The COD of the last asset of the Project.

iv) Weight of the Cost of an asset = It refers the proportion (i.e. weight) of individual asset's cost on comparing the Total capital cost of the project. It has to be computed by (Trued up cost of concerned asset as on 31.03.2024/Total of true up cost of all the assets) x 100

v) Weighted days: This is the product of the Weight of the Cost of an asset and the distance from its COD to the COD of the project.

D) Weighted Average useful Life of the Project as whole								
Particulars	Capital Cost as on 01-04-2024 after true up of 2014-19					Combined Cost	Useful life / Extended life	Weighted Cost
	Asset 1	Asset 2	Asset 3	Asset 4	and so on			
a	b	c	d	e	f	$g=(b+c+d+e+f)$	h	$i = (g) \times (h)$
Freehold Land							0	
Leasehold Land							25	
Building & Other Civil Works							25	
Transmission Line							35	
Sub-Station Equipment							25	
PLCC							15	
and so on								
Total								
Weighted Average life = Total Weighted Cost/Total Combine Cost (Rounded off to get complete year)								Years

E) Lapsed weighted average useful life of the project & Balance weighted average Useful life		
This refers to the No. of completed years from the Effective COD till the last day of the previous tariff period (i.e. 31.03.2024)		
i) Effective COD		
ii) Last day of the previous tariff control period	3/31/2024	
iii) No. of Completed years lapsed as on 01.04.2024 (ii)-(i)		
iv) Remaining useful life (in year) (WAL-lapsed year)		

Note: 1) The petitioner has to maintain the identity of the individual assets. In consolidation petitions, the petitioner has to maintain and provide the details of individual assets, like description, actual COD, effective COD, cut-off date, admitted capital cost, O&M Expenses etc. The petitioner has to make all claims of additional capital expenditure or de-capitalization for the project, along with Auditor certificate by clearly mentioning the individual assets to which the claim has been made. Accordingly, the relevant tariff forms should show the individual asset wise breakup. 2) This form is required to be submitted when the project is commissioned prior to 01.04.2024 (i.e. the last element of the project commissioned prior to 01.04.2024. 3) The No. of completed year can be arrived by the excel function viz. YEARFRAC(31-03-2024,Effective COD) and ignore the fraction if any from the result.

(Petitioner)

Statement of Capital cost

(To be given for relevant dates and year wise)

Name of the Transmission Asset: _____

(Amount in Rs Lakh)

A) Capital Cost		As on relevant date. ¹		
	Particulars	Accrual Basis	Un-discharged Liabilities	Cash Basis
1	a) Opening Gross Block Amount as per books			
	b) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost included in A(a) above	(i) (ii) ... (iii)... (iv) ...		
	c) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in A(a) above			
2	a) Addition in Gross Block Amount during the period			
	b) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost included in B(a) above	(i) (ii) ... (iii)... (iv) ...		
	c) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in B(a) above			
3	a) Closing Gross Block Amount as per books			
	b) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost included in C(a) above	(i) (ii) ... (iii)... (iv) ...		
	c) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in C(a) above			

(Amount in Rs. Lakh)

B) Flow of liability for the Asset						
Particulars	As on COD/01-04-2024	2024-25	2025-26	2026-27	2027-28	2028-29
1. Opening balance of liability ²						
2. Add: Liability from ACE ³						
3. Discharge of liability by payment and claimed as ACE ⁴						
4. Reversal/cancelation (to be entered) ⁵						
5. Closing Balance of Admitted liability ⁶						

1. Relevant date/s means date of COD of transmission element/s or Communication system and financial year start date and end date
2. In case of new asset it should flow from Form 5 and in case of existing asset it should flow from admitted liability as on 31.03.2024.
3. It refers to the liability included in the addition into gross block as on last day of the concerned year as mentioned in Form 7 of the concerned year.
4. It refers the actual payment of capital liability which was admitted by Commission as on 31.03.2024 and/or the liability included in the COD cost and /or the liability included in the ACE of previous years. (eg. If any payment is made during 2027-28 towards the un-discharged liability)
5. It refers the liability included in the Gross Block but reversed or cancelled due to any reason. (eg. The liability no more payable due to non-fulfilment of any condition of the contractor, book adjustment etc.)
6. It refers the closing balance of capital liability (i.e. as on 31st march of the concerned year and it will be the opening balance as on 01st April of the next year.
7. The balances mentioned in flow of liability in Table B above and the liability as on relevant date as mentioned in Table A above should match.
8. If any of the project asset does not required to be consolidated due to any reason, the reason has to be explained and the opening position of those assets has to be shown in the format mentioned Table B above.

(Petitioner)

Statement of Capital Works in Progress
(To be given for relevant dates and year wise)

Name of the Transmission Asset: _____

(Amount in Rs lakh)

		As on relevant date. ¹		
	Particulars	Accrual Basis	Un-discharged Liabilities	Cash Basis
A	a) Opening CWIP Amount as per books			
	b) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost included in A (a) above	(i) (ii) ... (iii)... (iv) ...		
B	a) Addition/ Adjustment in CWIP Amount during the period			
	b) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost included in B (a) above	(i) (ii) ... (iii)... (iv) ...		
C	a) Capitalization/ Transfer to Fixed asset of CWIP Amount during the period			
	b) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost included in C (a) above	(i) (ii) ... (iii)... (iv) ...		
D	a) Closing CWIP Amount as per books			
	b) Amount of (i) IDC (ii) FC (iii) FERV & (iv) Hedging cost in D (a) above	(i) (ii) ... (iii)...		

Note: Relevant date/s means date of COD of transmission element/s and financial year start date and end date

(Petitioner)

Abstract of Capital Cost Estimates and Schedule of Commissioning for New Project/Element

Name of the Transmission Asset: _____

New Projects Capital Cost Estimates

Board of Director/ Agency approving the Capital cost estimates:		
Date of approval of the Capital cost estimates:		
	Present Day Cost	Completed Cost
Price level of approved estimates	As of End of ____ Qtr. of the year _____	As on Actual COD of the transmission system/transmission element/ Communication System
Foreign Exchange rate considered for the Capital cost estimates		
Capital Cost excluding IDC, IEDC& FC		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
Capital cost excluding IDC, FC, FERV & Hedging Cost (Rs. Lakh)		
IDC, IEDC, FC, FERV & Hedging Cost		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs Lakh)		
Total IDC, FC, FERV & Hedging Cost (Rs Lakh)		
Rate of taxes & duties considered		
Capital cost Including IDC, IEDC, FC, FERV & Hedging Cost		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs Lakh)		
Capital cost Including IDC, IEDC& FC (Rs Lakh)		
Schedule of Commissioning		
COD of transmission system 1 /transmission element		

1/Communication System 1	
COD of transmission system 1/ transmission element	
2/ Communication System 2	

COD of last transmission system /transmission element / Communication System	

Note:

1. Copy of approval letter by the Board duly certified by the Company secretary should be enclosed
2. Details of Capital Cost are to be furnished as per FORM-5 or 5A as applicable
3. Details of IDC & Financing Charges are to be furnished as per FORM-12(B).
4. Cost should be based on Management Certificate or Auditor Certificate. In case based on management certificate, Auditor Certificate to be provided within 90 days from filing of the Petition.

(Petitioner)

S. No. (1)	Particulars (2)	Cost in Lakh									Projected/actual cost of Deferred work to be capitalised after COD but before cut-off date (7)	Variation between actual Cost and IA/RCE cost as on COD (8=(5-6+7)-(3 or 4))	Reasons for Variation ¹ (9)	Un-Discharge Liabilities included in Col. 5 (10)	Admitted cost (11)	Capital Work in Progress as per Books of Account as on COD (12)	
		As per Original Estimates (3)			As per Revised Cost Estimates (if any)(4)			Actual Capital Expenditure (Gross Block) as on COD as per Books of Account(5)									
		Quantity	Rate	Estimated Cost	Quantity	Rate	Estimated Cost	Quantity	Rate	Gross Block of the asset							
13.1	Interest During Construction (IDC)																
13.2	Financing Charges (FC)																
13.3	Foreign Exchange Rate Variation (FERV)																
13.4	Hedging Cost																
13.5	Total of IDC, FC, FERV & Hedging Cost (13.1+13.2+13.3+13.4)																
14	Capital cost including IDC, FC, FERV & Hedging Cost (10+11.4+12.5+13.5)																

Note:

1. In case of cost variation, a detailed note giving reasons of such variation should be submitted clearly indicating whether such cost over- run was beyond the control of the transmission licensee.
2. Separate details of free hold/lease hold land should be submitted.
3. Deduction form Gross Block includes the Grant Received as on COD, Gross block as on COD which pertains to other business, Adjustment of excess initial spare etc.
4. The capital cost as per books of accounts and liability should be supported by Auditor Certificate.

B) Summary of Capital Cost as on COD										
Particular	Plant & Machinery Cost including initial spare but excluding IDC&IEDC	Initial Spare capitalised	IEDC capitalised	IDC capitalised	Loan FERV	Gross Block as per books of Account as on COD	Deduction from Gross Block ³	Gross block meant for tariff as on COD / 01.04.2024 (after deductions)	Un-discharged liability included in 8	Capital Cost on Cash basis for tariff as on COD / as on 01.04.2024
	1	2	3	4	5	6=(1+3+4+5)	7	8=(6-7)	9	10=(8-9)
Land (Freehold Land)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Land (Leasehold)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Building & Civil Works	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Transmission Line	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Sub-Station	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
PLCC	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Total Capital Cost as per Books of Account	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Less: Un-discharged liabilities	0.00	0.00	0.00	0.00	0.00	0.00				
Total Capital Cost Claimed for tariff	0.00	0.00	0.00	0.00	0.00	0.00				
% of IDC / IEDC on the base of (Plant & Machinery cost including initial spare as per Books of Account)										
Means of Finance										
Equity										
Debt										

(Petitioner)

Break-up of Construction/Supply/Service Packages

Name of the Transmission Asset: _____

S. No.	Name/No. of Construction /supply/service package	Scope of works ¹ (in line with head of cost break-ups as applicable)	Whether awarded through ICB/DCB/ Departmentally/ Deposit Work, etc.	No. of bids received	Date of Award	Date of Start of work	Date of Completion of Work	Value of Award ² in (Rs. Lakh).	Firm or With Escalation in prices	Actual expenditure till the completion or up to COD whichever is earlier (Rs. Lakh)	Taxes & Duties and IEDC (Rs. Lakh)	IDC, FC, FERV & Hedging cost (Rs. Lakh)	Sub-Total (Rs. Lakh)

Note:

- 1 The scope of work in any package should be indicated in conformity of cost break-up in Form-5 to the extent possible.
- 2 If there is any package, which need to be shown in Indian Rupee and foreign currency(ies), the same should be shown separately along with the currency, the exchange rate and the date e.g. Rs. 800 Lakh. + US\$ 5m=Rs. 4800 Lakh. at US\$=Rs. 80 as on say 01.04.2024.

(Petitioner)

Details of all the assets covered in the project

Name of the Transmission Project: _____

SCOD: _____

S. No.	Name of Asset	COD	Delay (in No. of in days)	Apportioned approved cost (Rs. Lakh)	Revised cost estimates, if applicable (Rs. Lakh)	Completed Cost (Rs. Lakh)	Covered in the present Petition	
							Yes/No	If No, Petition No.
1								
2								
3								
4								
5								

Total								

(Petitioner)

Actual Cash Expenditure and Financial Package upto COD

Name of the Transmission Asset: _____

A) Actual Cash Expenditure up to COD

(Rupees in Lakh)

Particulars	Quarter-I (Investment Approval)	Quarter- II	Quarter- III....	Quarter-n (SCOD)	Quarter-	Quarter-n (Actual COD)
Actual Payment to contractors/suppliers during the quarter						
Cumulative Cash payments at the end of the Quarter						
% of cumulative cash Payment on Total Payment up to Actual COD						

B) Financial package

	Financial Package as Approved		Financial Package as on COD		As Admitted on COD	
	Currency and Amount\$		Currency and Amount\$		Currency & Amount \$	
1	2	3	4	5	6	7
Loan-I	US \$	5m				
Loan-II						
and so on						
Total Loans						
Equity-						
Foreign						
Domestic						
Total Equity						
Debt : Equity Ratio						
Total Cost						
Add Cap.	Debt	Equity	Actual Debt	Actual equity	Debt	Equity
Add cap for Year-1						
Add cap for Year-2...						
Total Capital Cost with add cap.						

Note:

* Say Rs. 800 Lakh + US\$ 5m = Rs. 4800 Lakh including US\$ 5m at an exchange rate of US\$=Rs. 80.

For Example: US\$ 5m, etc.

\$ In case of foreign loans exchange rate considered on date of commercial operation.

(Petitioner)

Statement of Additional Capitalisation after CODName of the Transmission Asset: _____
COD _____

A) ACE for the year: _____ @ (Actual/Projected)								Admitted Cost in final tariff ¹ (Rs Lakh)
Particulars	Addition into Gross Block as per books of Account during the year	Less: Deductions dr. the year towards				Add: Discharge of earlier admitted liability	ACE on cash basis for tariff purpose	
		Grants Received (if any)	Asset pertaining to other business (If any)	Other Deduction (if any)	Less: Un-discharged liability included in (2-4-5)			
1	2	3	4	5	6	7	8=(2-3-4-5-6+7)	
Land (Freehold Land)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
Land (Leasehold)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
Building, Civil Work	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
Transmission Line	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
Sub-Station	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
PLCC	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
Total	0.00	0.00	0.00	0.00	0.00	0.00	0.00	

@ Repeat the above table for other years.

B) Regulation wise ACE claim on Cash basis						
Regulation No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Reg. 24	ACE within the original scope and upto the cut-off date.					
24 (1) (a)	Un-discharged liabilities recognized to be payable at a future date					
24 (1) (b)	Works deferred for execution					
24 (1) (c)	Procurement of initial capital spares					
24 (1) (d)	Liabilities to meet award of arbitration etc.					
24 (1) (e)	Change in law or compliance of any existing law					
24 (1) (g)	Force Majeure events					

B) Regulation wise ACE claim on Cash basis						
Regulation No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Total under Regulation 24						
Reg. 25	ACE within the original scope and after the cut-off date					
25 (1) (a)	Liabilities to meet award of arbitration etc.					
25 (1) (b)	Change in law or compliance of any existing law					
25 (1) (d)	Liability for works executed prior to the cut-off date					
25 (1) (e)	Force Majeure events					
25 (1) (f)	Liability for works admitted by the Commission after the cut-off date					
Total under Regulation 25						
Reg. 26	ACE beyond the original scope:					
26 (1) (a)	Liabilities to meet award of arbitration etc.					
26 (1) (b)	Change in law or compliance of any existing law;					
26 (1) (c)	Force Majeure Events;					
26(1) (d)	Need for higher security and safety of the plant....					
26(1) (i)	Expenditure necessary for Efficient Operation including works required towards projects acquired through NCLT process ⁵					
Total under Regulation 26						
Total ACE claimed for tariff						
Total Admitted ACE during Final tariff ¹ .						

Note:

1. In case the true up, provide the ACE allowed in final tariff and enclose the copy of the tariff order(s).
2. Year wise details of the Work/Equipment proposed to be added after COD upto Cut-off Date/ beyond Cut- off Date has to be provided along with justification.
3. In case of de-capitalisation of assets details to be furnished in Form 10B.
4. No ACE towards assets individually costing below Rs. 20 lakh shall be claimed by the Petitioner.
5. The capital cost as per books of accounts and liability should be supported by Auditor Certificate.
6. Claim to be substantiated with technical justification and cost benefit analysis.

(Petitioner)

Financing of Additional Capitalisation

Name of the Transmission Asset: _____

(Amount in Rs. Lakh)

Financial Year (Starting from COD)	Actual/Projected					Admitted				
	Year1	Year2	Year3	Year4	Year 5 & So on	Year1	Year2	Year3	Year4	Year 5 & So on
1	2	3	4	5	6	7	8	9	10	11
Amount capitalised in Work/Equipment										
Financing Details										
Loan-1										
Loan-2										
Loan-3 and so on										
Total Loan										
Equity										
Internal Resources										
Others										
Total										

Note:

1. **Year 1** refers to Financial Year of COD in case of new elements. For existing elements it is from 2024-25 and Year 2, Year 3 etc. are the subsequent financial years respectively.
2. Loan details for meeting the additional capitalisation requirement should be given as per FORM-9 or 9(A) whichever is relevant.

(Petitioner)

Statement of Additional Capitalisation claimed during five year before the end of the useful life of the Project

Name of the Transmission Asset: _____

COD _____

S. No.	Year	Work/Equipment Proposed to be added five years before the useful life	Amount capitalised /Proposed to be capitalized (Rs Lakh)	Justification for capitalisation proposed	Impact on life extension
1	2	3	4	5	6
1					
2					
3					
4					
5					

Note:

- Cost Benefit analysis for capital additions done should be submitted along with petition for approval of such schemes

(Petitioner)

Part-III
FORM 8

Calculation of Return on Equity at Normal Rate

Name of the Transmission Asset: _____

(Amount in Rs. Lakh)

S. No	Particulars	As on 01-04- 2024 / as on COD whichever is later	2024- 25	2025- 26	2026- 27	2027- 28	2028- 29
(1)	(2)		(3)	(4)	(5)	(6)	(7)
	No. of Days in the year		365	365	365	366	365
	No. of days for which tariff claimed						
1	Opening Normative Equity						
2	Less: Adjustment in Equity*						
3	Adjustment during the year						
4	Net Opening Equity (Normal)						
5	Add: Increase in Equity due to addition during the year/period						
6	Less: Decrease due to de-capitalisation during the year						
7	Add: Increase due to discharges during the year/period						
8	Closing Normative Equity						
9	Average Normative Equity						
11	Rate of Return on Equity (Base Rate)						
12	Reduced rate of 1% decided by commission under Regulation 30 (2) (if any)						
13	Effective tax rate / MAT rate for the respective years						

**Statement showing Return on Equity at
Weighted Average Rate of Interest on Actual Loan Portfolio**

S. No.	Particulars	As on 01-04-2024 / as on COD whichever is later	2024-25	2025-26	2026-27	2027-28	2028-29
(1)	(2)		(3)	(4)	(5)	(6)	(7)
1	Gross Opening Equity [pertaining to Proviso to Regulation 30(2)]						
2	Less: Less: Adjustment in Equity ¹						
3	Adjustment during the year						
4	Net Opening Equity [pertaining to Proviso to Regulation 30(2)]						
5	Add: Increase in equity due to addition during the year/period						
6	Less: Decrease due to de-capitalisation during the year/period						
7	Less: Decrease due to reversal during the year / period						
8	Add: Increase due to discharges during the year / period						
9	Closing Normative Equity						
10	Average Normative Equity						
11	Rate of Return on Equity						
12	Reduced rate of 1% decided by commission under Regulation 30 (2) (if any)						
13	Effective tax rate / MAT rate for the respective years						
14	Rate of Return on Equity (Pre Tax)						
15	Return on Equity on project cost till Cutoff date (Pre Tax)						

Note: 1 Adjustment of equity as per Proviso to Regulation 18(3) of 2024 Tariff Regulations.

2. In respect to Equity infusion the Transmission Licensee is required to substantiate with supporting documents such as board resolutions, balance sheet/ reconciliation statement with balance sheet.

(Petitioner)

Details of Foreign Equity

(Details only in respect of Equity infusion if any applicable to the Asset/Element under petition)

Name of the Transmission Asset: _____

Exchange Rate on date/s of Infusion: _____

S. No.	Financial Year	Year 1				Year 2				Year 3 and so on			
	1	2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs Lakh)
	Currency1¹												
A.1	At the date of infusion ²												
2													
	Currency2¹												
A.1	At the date of infusion ²												
2													
	Currency3¹												
A.1	At the date of infusion ²												
2													
	Currency4¹ and so on												
A.1	At the date of infusion ²												
2													
3													

Note:

1. Name of the currency to be mentioned e.g. US\$, DM, etc.
2. In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given

(Petitioner)

PART-III
FORM- 9

Details of Allocation of corporate loans to various transmission elements

Name of the Transmission Asset: _____

Particulars	Package1	Package2	Package3	Package4	Package5	Remarks
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2024/COD ^{3,4,5,13,15}						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸						
Are there any Caps/Floor ⁹	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes, specify details ¹⁷						
	Distribution of loan packages to various transmission elements/Communication system					
Name of the Projects						Total
Transmission element 1/Communication system 1						
Transmission element 2 /Communication system 2						
Transmission element 3/Communication system 3 and so on						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
2. Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2024 for existing assets and as on COD for the remaining assets.

4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various transmission elements/Communication system, details in the Form is to be given separately for all the transmission elements/ Communication system in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, MCLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawl/repayment for a loan, the date & amount of each drawl/repayment may also be given separately.
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawl & repayment of principal and interest along with exchange rate at that date may be given.
16. Base exchange rate means the exchange rate as on 31.03.2024 or as on COD whichever is later.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
19. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

(Petitioner)

Details of Project Specific Loans

Name of the Transmission Asset: _____

Particulars	Package1	Package2	Package3	Package4	Package5	Package6
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2024/COD <small>3,4,5,13,15</small>						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸						
Are there any Caps/Floor ⁹	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes, specify details ¹⁷						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
2. Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.
3. Details to be submitted as on 31.03.2024 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.

5. If the Tariff in the petition is claimed separately for various transmission system/transmission elements/Communication system, details in the Form is to be given separately for all the transmission system/transmission element/ Communication system in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, MCLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawl/repayment for a loan, the date & amount of each drawl/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawl & repayment of principal and interest along with exchange rate at that date may be given.
16. Base exchange rate means the exchange rate as on 31.03.2024 or as on COD whichever is later.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
19. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

(Petitioner)

S. No.	Financial Year (Starting from COD)	Year 1				Year 2 and so on				
		1	2	3	4 ^s	5	6	7	8 ^s	9
		Particulars	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs Lakh)
	hedging									
2	Period of hedging									
3	Cost of hedging									
	Currency³¹ & so on									
A.1	At the date of Drawl ²									
2	Scheduled repayment date of principal									
3	Scheduled payment date of interest									
4	At the end of Financial year									
B	In case of Hedging ³									
1	At the date of hedging									
2	Period of hedging									
3	Cost of hedging									

1. Name of the currency to be mentioned e.g. US\$, DM, etc.
2. In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given
3. Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given.

NOTE

In case of refinancing similar details with supporting documents to be furnished
^s - Exchange rate at COD/31.03.2024 whichever is later.

(Petitioner)

Calculation of Weighted Average Rate of Interest on Actual Loans¹

Name of the Transmission Asset: _____

(Amount in Rs. Lakh)

Particulars	Existing 2023-24	2024- 25	2025- 26	2026- 27	2027- 28	2028- 29
1	2	3	4	5	6	7
Loan-1						
Gross loan - Opening						
Cumulative repayments of Loans up to previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
<i>Loan repayment effective from (date to be indicated)</i>						
Loan-2 and so on						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
<i>Loan repayment effective from (date to be indicated)</i>						
Total Loan						
Gross loan - Opening						
Cumulative repayments of Loans up to previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Interest on loan						
Weighted average Rate of Interest on Loans						

Note:1. In case of Foreign Loans, the calculations in Indian Rupees is to be furnished as per Form 9(D). However, the calculation in original currency is also to be furnished separately in the same form.

2. In case of already commissioned combined assets the details may be provided asset wise as well as combined.

3. Details of Financing Charges.

(Petitioner)

Loans in Foreign Currency

Name of the Transmission Asset: _____

Particulars	Existing 2023-24	2024- 25	2025- 26	2026- 27	2027- 28	2028- 29
1	2	3	4	5	6	7
Foreign Loan-1 (USD in Lakh) Exchange rate						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
<i>Loan repayment effective from (date to be indicated)</i>						
Foreign Loan-2 (USD in Lakh) Exchange rate						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
<i>Loan repayment effective from (date to be indicated)</i>						
Foreign Loan-3 (USD in Lakh) Exchange rate						
....						
....						

(Petitioner)

Calculation of Interest on Normative Loan

Name of the Transmission Asset: _____

(Amount in Rs. Lakh)

S. No.	Particulars	As on 01-04-2024 / as on COD whichever is later	2024-25	2025-26	2026-27	2027-28	2028-29
	No. of Days in the year		365	365	365	366	365
	No. of days for which tariff claimed						
1	Gross Normative loan - Opening						
2	Cumulative repayment of Normative Loan upto previous year						
3	Net normative loan - Opening						
4	Addition in Normative loan towards the ACE						
5	Adjustment of Normative Gross loan pertaining to the decapitalised asset.						
6	Normative Repayments of Normative Loan during the year						
7	Adjustment of Cum. repayment pertaining to the decapitalised asset.						
8	Net Normative loan - Closing						
9	Average Normative Loan						
10	Weighted average Rate of Interest of actual Loans						
11	Interest on Normative loan						

(Petitioner)

Calculation of Depreciation Rate on original project cost

Name of the Transmission Asset: _____

(Amount in Rs. Lakh)

S. No.	Name of the Assets ¹	Gross Block as on 31.03.2024 or as on COD, whichever is later and subsequently for each year thereafter upto 31.3.2029	Depreciation Rates as per CERC's Depreciation Rate Schedule ²	Depreciation Amount for each year up to 31.03.2029
	1	2	3	4= Col.2 X Col.3
1	Land			
2	Building			
3	and so on			
4				
5				
6				
7				
8				
9				
10				
18				
19				
20				
21				
22				
23				
24				
25				
	TOTAL			
	Weighted Average Rate of Depreciation (%)			

Note:

1. Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.
2. For Existing Project Depreciation Rate shall be as per Appendix-I while for New Project the rate shall be as per Appendix-II.

(Petitioner)

Name of the Transmission Asset: _____

(Amount in Rs. Lakh)

Statement of Depreciation

S. No.	Particulars	As on 01-04-2024 / as on COD whichever is later	2024-25	2025-26	2026-27	2027-28	2028-29
I	No. of Days in the year		365	365	365	366	365
II	No. of days for which tariff claimed						
<i>Life at the beginning of year</i>							
1.1	Weighted Average useful Life of the Asset/Project.						
1.2	Lapsed weighted average useful life of the asset/project (in Completed no. of Year).						
1.3	Balance weighted average useful life of the asset/project (in Completed no. of Years)						
<i>Capital Base</i>							
1.4	Opening Capital Cost						
1.5	Additional Capital Expenditure dr. the year						
1.6	De-Capitalisation during the year						
1.7	Closing Capital Cost						
1.8	Average Capital Cost						
1.9	Freehold land included in 1.8						
1.10	Asset having NIL Salvage value included in 1.8						
1.11	Asset having 10% Salvage value included in 1.8						
1.12	Depreciable value (1.10+ 90% of 1.11)						
<i>Depreciation for the period and Cum. Depreciation.</i>							
1.13	Weighted Average Rate of depreciation						
1.14	Depreciation (for the period)						
1.15	Depreciation (annualised)						
1.16	Cumulative depreciation at the beginning of the period						
1.17	Less: Adj. of Cum. dep. pertaining to the de-capitalised asset.						
1.18	Cumulative depreciation at the end of the period						

(Petitioner)

S. No.	Category	Date of Decapitalisation	Details of the Asset Decapitalised	Date/Year of capitalisation of asset/equipment being decapitalised	Original Capital Cost admitted for tariff for the asset being decapitalised	Debt Equity ratio considered on for tariff on the Capital cost at (5)	Cumulative Depreciation corresponding to decapitalised asset up to the date of decapitalisation	Cumulative Repayment of Loan corresponding to decapitalised asset up to the date of decapitalisation	Details of Petition in which the tariff of the asset being decapitalised was approved by Commission (Specify All the Pet. No. & Order date, Project name, Asset No for all the periods starting from its COD till date)
1									
2...									
Total									
2028-29									
1									
2...									
Total									

Note: Category include

1. Replacement due to no usable condition like destroyed, completed useful life etc.
2. Replacement due to change in law.
3. Inter Unit transfer (transfer outside of the project)
4. Asset not put to use

(Petitioner)

Calculation of Interest on Working Capital

Name of the Transmission Asset: _____

(Amount in Rs. Lakh)

S. No.	Particulars	As on 01-04-2024 / as on COD whichever is later	2024-25	2025-26	2026-27	2027-28	2028-29
I	No. of Days in the year		365	365	365	366	365
II	No. of days for which tariff claimed						
1	O & M Expenses - one month						
2	Maintenance Spares 15% of O&M Expenses						
3	Receivables equivalent to 45 days of AFC						
4	Total Working Capital						
5	Reference rate as on 01.04.2024 or as on 01st April of the COD year, whichever is later.						
6	Interest on Working Capital						

(Petitioner)

Details of time over run

Name of the Transmission Asset: _____

S. No.	Description of Activity/Works/Service	Original Schedule (As per Planning)		Actual Achieved (As per Actual)		Time Over-Run	Agency responsible and whether such time over run was beyond the control of the Transmission Licensee	Reasons for delay	Other Activity affected (Mention Sr. No of activity affected)
		Start Date	Completion Date	Start Date	Completion Date	Months			
1.	Notification under Section 164 of EA,2003								
2.	Award of Forest Proposal submission, Clearance & tree cutting order								
3.	Land acquisition								
4.	Award of tower supply & erection package								
5.	Tower Supply, Supply of Hardware& Accessories								
6.	Supply of Conductor								
7.	Supply of Insulators								
8.	Tower Foundation & erection								
9.	Stringing								
10.	Testing & Commissioning								

1. Delay on account of each reason in case of time overrun should be quantified and substantiated with necessary documents and supporting workings.
2. In case any margin (in schedule) is kept for the purpose of probable issue of RoW, the same may be indicated separately by the petitioner

(Petitioner)

Incidental Expenditure during Construction

Name of the Transmission Asset: _____

Date of Commercial Operation _____

(Amount in Rs. Lakh)

S. No.	Parameters	Year -1	Year-2	Year 3	Year-4	Year-5
A	Expenses:					
1	Employees' Remuneration & Benefits					
2	Finance Costs					
3	Water Charges					
4	Communication Expenses					
5	Power Charges					
6	Depreciation					
7	Other Office and Administrative Expenses					
8	Others (Please Specify Details)					
9	Other pre-Operating Expenses					
					
B	Total Expenses					
	Less: Income from sale of tenders					
	Less: Income from guest house					
	Less: Income recovered from Contractors					
	Less: Interest on Deposits					
					
	Total					

Note: IEDC should be duly reconciled with the corresponding figures of Auditor's Certificate.

(Petitioner)

Interest During Construction: Foreign Loan										
S. No.	Draw Down	Quarter 1			Quarter 2			Quarter n (COD)		
	Particulars	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs. Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs. Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs. Lakh)
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									

Note:

1. Drawl of debt and equity shall be on pari-passu basis quarter wise to meet the commissioning schedule. Drawl of higher equity in the beginning is permissible. IDC on normative loan corresponding to excess equity over 30% of funds deployed shall be allowed only in case the actual infusion of equity on a pari-passu basis is more than 30% of total funds deployed and shall be computed on quarterly basis.
2. Applicable interest rates including reset dates used for above computation may be furnished separately
3. In case of multi element project details of capitalization ratio used to be furnished.
4. In case IDC on normative loan is to be allowed prior to infusion of actual loan, rate of interest for computing such IDC shall be equal to 1-year SBI MCLR as prevailing on 1st April of the respective year. IDC on normative loan, post infusion of actual loan shall be computed based on WAROI for that respective quarter.

Interest During Construction: Domestic Loan

S. No.	Name of the Lender & Loan	Loan Type ^a	Interest type ^b	Interest frequency ^c	Interest Due dates	Date of infusion	Loan Principal Amount	Rate of Interest ¹	COD	No. of Interest Days	Interest up to COD	Adjustments if any	Capitalised IDC Up to COD	Interest on Cash basis) ^d	Un-Discharge IDC liability ^e	year 1 Discharge ^f	year 2 Discharge ^g
	1	2	3	4	5	6	7	8	9	10=(9-6)	11=(7*8*10)	12	13=11-12	14	15=(13-14)	16	17
1	Loan 1																
2	Loan 2																
3	Loan 3																
4	----																
6	Loan 2....																
Total							0.00				0.00			0.00			

- a) Loan Type (Project Specific loan/ Allocated loan),
- b) Interest type (Fixed / Floating)
- c) Interest payment frequency (Annual, Semi-Annual, Qtrly./Monthly etc.
- d) Interest on Cash basis (i.e. Interest Actually paid up to Actual COD)
- e) Un-Discharge IDC liability as on COD
- f) Discharge of IDC liability claimed as ACE in Year 1
- g) Discharge of IDC liability claimed as ACE in Year 2

Capitalised Finance Charges (Domestic Loan)								
S. No	Name of the Finance Charge	Whether one time payment/periodical payment ?	Basis of payment	Date	Finance Charges paid/Payable	Capitalised FC	Liabilities	FC on Cash Basis
Total								

Note: 1) In case of Floating rate of Interest or multiple drawl of same loan or repayment during construction period, the petitioner has to provide a separate interest calculation for every such loans and the finally computed interest amount has to be shown in the above statement. The Applicable interest rates including reset dates used for above computation may be furnished separately

2) In case of re-payment if any made during the construction period, a separate calculation has to be enclosed for such loans and the final Interest amount has to be shown in the above statement.

4) The date should be shown in DD/MM/YYYY format

5) In case of multi element project details of capitalization ratio used to be furnished.

6) If any of the debt fund infused prior to the zero date, the IDC is entitled only from the zero date.

7) Applicable interest rates including reset dates used for above computation may be furnished separately

8) IDC on normative loan corresponding to excess equity over 30% of funds deployed shall be allowed only in case the actual infusion of equity on a pari-passu basis is more than 30% of total funds deployed and shall be computed on quarterly basis.

9) In case IDC on normative loan is to be allowed prior to infusion of actual loan, rate of interest for computing such IDC shall be equal to 1-year SBI MCLR as prevailing on 1st April of the respective year. IDC on normative loan, post infusion of actual loan shall be computed based on WAROI for that respective quarter.

(Petitioner)

- Note: 1) Plant and machinery cost as on cut-off Date for the purpose of initial spare (As computed in Col. L of the below table)
- 2) The column 10 has to be shown as nil in case the claimed initial spare is within the ceiling limit.
- 3) Total cost should be excluding IDC and IEDC.
- 4) Initial Spare for high voltage U/G Cable shall be allowed on case to case basis after due prudence check

B) Determination of Plant & Machinery Cost for ceiling of initial spare.

Particulars	Gross Block of Asset as on COD	Less: Amount included in Col. B towards					Plant and machinery cost as on COD for Initial Spare purpose	Plant & Machinery Capitalised as ACE up to cut off date			plant and machinery cost as on cut-off Date for the purpose of initial spare
		Land Cost	Cost of Civil Works	IEDC	IEDC	Initial Spare		Year -1	Year-2	Year-3	
a	b	c	d	e	f	g	h=b-c-d-e-f-g	i	j	k	l=h+i+j+k
Transmission Line											
Substation Green field											
Substation Brown Field											
Series Compensation devices and HVDC Station											
Gas Insulated Substation-Green field											
Gas Insulated Substation-Brown field											
Communication System											
Static Synchronous Compensator											

Note: The Cost details for the year in which Cut-off date falls has to be provide only up to the cut-off date.

(Petitioner)

Non-Tariff Income

S. No.	Parameters	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1.	Income from rent of land or buildings or eco-tourism						
2.	Income from sale of scrap						
3.	Income from advertisements						

Note: To be submitted at the time of truing up

(Petitioner)

Summary of issue involved in the petition

1. Name of the Petitioner		
2. Petition Category		
3. Tariff Period		
4. Name of the Project		
5. Investment Approval date		
6. SCOD of the Project		
7. Actual COD of the project		
8. Whether entire scope is covered in the present petition.		
9. No. of Assets covered in instant petition		
10. No. of Assets having time over run		
11. Estimated Project Cost as per IA		
12. Is there any REC? if so, provide the date		
13. Revised Estimated Project Cost (if any)		
14. Completion cost for all the assets covered in the instant petition.		
15. No. of Assets covered in instant petition and having cost overrun.		
16	Prayer in brief	
17	Key details and any Specific issue involved	
18	Respondents	
	Name of Respondents	
	1	4
	2.	5
	3.

(Petitioner)

PART-III
FORM A

Summary of Capital Cost & Annual Fixed Cost (AFC) Claimed for ALL the assets covered in the present petition.														
Name of the Petitioner														
Tariff Period				2024-29										
Name of the Transmission Project														
COD of the Project (if entire scope of project is completed)														
													Rupees in lakh	
A) Summary of Capital Cost as on COD and Additional Capital Expenditure claimed for all the assets Covered in the instant petition.														
S. No.	Asset No.	COD	Cut-off Date	i) Apportioned Approved Cost		ii) Summary of Actual / Projected Capital Cost							Capital Cost as on Cut-off Date	
				As per Investment approval	As per RCE	As on COD	2024-25	2025-26	2026-27	2027-28	2028-29	Capital Cost as on 31.03.2029		
				3	4	5	6	7	8	9	10	11=(5+6+7+8+9+10)	12	
1	Asset 1													
2	Asset 2													
----	Asset													
Total Capital Cost Claimed														
B) Summary of Annual Fixed Cost (AFC) claimed for all the assets covered in the instant petition.														
S. No.	Asset No.	Asset Name and its location					2024-25	2025-26	2026-27	2027-28	2028-29			
1	Asset 1													
2	Asset 2													
----	Asset													
Total AFC for all the Assets														
Note: 1) The purpose of this form is to summarise the Capital cost & AFC claimed for all the assets covered in the instant petition.														

(Petitioner)